

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2938
ANSWERED ON:17.12.2004
TAX EXEMPTION OF ASSOCIATIONS PROMOTING SPORTS
Madhwaraj Smt. Manorama

Will the Minister of FINANCE be pleased to state:

- (a) Whether the tax exemption granted to associations engaged in promotion of sports was withdrawn from 01.04.2003;
- (b) If so, how the Board of Control for Cricket in India (BCCI) registered as a society engaged in selling of telecom rights enjoys tax exemption privilege; and
- (c) Whether BCCI does not deduct TDS on remunerations/fees paid to its players?

Answer

MINISTER OF STATE FOR FINANCE (REVENUE): (SHRI S.S. PALANIMANICKAM)

- (a) Yes. Exemption u/s.10 (23) available exclusively to a Sports Association or Institution established in India stands withdrawn w.e.f. 01.04.2003. However, exemption is still admissible to Associations or Institutions engaged in promotion of sports and games u/s. 11 of the Act, by virtue of Central Board of Direct Taxes Circular No. 395 dated 24.09.1984. Further, such associations/institutions may also claim tax exemption under the provisions of Section 10(23C) (iv) of the Act.
- (b) BCCI was granted tax exemption till assessment year 1998-1999 only.
- (c) Yes. BCCI does not deduct TDS on remunerations/fees paid to its players.